

ment would think at all of having some penal law in order to penalise the employers for closures, retrenchments, non-implementation and all that? Another submission I want to make on the collection of information. I know of cases where this is the sort of answer given, that the information is being collected. I refer to a question of mine. Two years have gone by, more than that, and the information has not been collected and placed on the Table of the House. I gave notice of a question while in detention in 1965; today is 1967, and that information asked for has never been collected by the Government and placed on the Table of the House. This is how Government functions.

SHRI L. N. MISHRA: So far as giving legal sanction is concerned, this matter was discussed in the Indian Labour Conference also, and perhaps Mr. Niren Grosh is not aware of the fact that most of the labour organisations including the AITUC were not of the view that there should be statutory provision for implementing the recommendations of the Wage Board. This is a two or three year old story and now, in view of the fact that some of the recommendations are not being implemented, this suggestion has come to us, and we are thinking whether it is advisable to have this thing at this stage.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

†MADRAS CHIEF MINISTER'S MEETING WITH P. M.

*301. SHRI V. V. RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

†Transferred from the 6th June, 1967.

902 RSD—2.

(a) whether the Chief Minister of Madras met the Prime Minister in the month of April in New Delhi;

(b) if so, whether the language issue concerning the State of Madras was discussed in this meeting; and

(c) if so, whether any assurance was given by the Prime Minister to the Chief Minister of Madras?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) Yes, Sir.

(b) There was no particular discussion regarding the language issue in so far as Madras is concerned, when the Prime Minister and the Chief Minister of Madras met.

(c) Does not arise.

PARLIAMENTARY DELEGATION TO NEFA

*517. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Parliamentary Delegation which visited NEFA recommended that the inner line should be abolished gradually; and

(b) if so, what action Government have taken on this recommendation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) Yes, Sir.

(b) The recommendation has been duly considered. There is no restriction on the movement of the people of NEFA to the plains but plains people have to take permits before they enter NEFA for reasons of security.